

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Assam Ministers, Ministers Of State And Deputy Ministers Salaries And Allowances (Amendment) Act, 1994

16 of 1994

[06 May 1994]

CONTENTS

- 1. Short title and commencement
- 2. Amendment of Section 2 of Assam Act XV of 1958

Assam Ministers, Ministers Of State And Deputy Ministers Salaries And Allowances (Amendment) Act, 1994

16 of 1994

[06 May 1994]

PREAMBLE

AN

ACT

further to amend the Assam Ministers', Ministers', of State and Deputy Ministers' Salaries and Allowances Act, 1958.

Whereas it is expedient further to amend the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958 (Assam Act XV of 1958), hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Forty-fifth Year of the Republic of India as follows:-

1. Short title and commencement :-

- (1) This Act may be called the Assam Ministers, Ministers of State and Deputy Ministers Salaries and Allowances (Amendment) Act, 1994.
- (2) It shall be deemed to have come into force on the first day of April, 1994 and in respect of Sitting Allowance on and from 9th day of March, 1994.

2. Amendment of Section 2 of Assam Act XV of 1958 :-

I n the principal Act, for section 2, the following shall be substituted, namely:--

- "2. Salaries of the Chief Minister, the Ministers, the Ministers of State and Deputy Ministers--
- (A) There shall be paid per mensem to the Chief Minister:--
- (i) a Salary of four thousand rupees;
- (ii) a Sumptuary Allowance of six thousand rupees;
- (iii) a Daily Allowance of two hundred rupees while on official tour and halt within the State of Assam:

Provided that the Chief Minister shall be entitled to draw D.A. double the amount entitled to him when he performs the duties outside the State and halt;

(iv) a Sitting Allowance of one hundred and fifty rupees per day for the entire period of the Assembly Session computing two days before; the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if the Chief Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

- (v) fuel (Petrol) of two hundred fifty litres for Head Quarter use;
- (vi) a Parliamentary Assistant Allowance two thousand rupees; and
- (vii) a mileage allowance of two rupees and fifty paise per kilometre as propulsion cost for the use of his official car on official duty.
- (B) to each Minister shall be paid.--
- (i) a salary of three thousand rupees;
- (ii) a Sumptuary allowance of five thousand rupees;
- (iii) a Daily Allowance of two hundred rupees while on tour and halt within the State of Assam:

Provided that each Minister shall be entitled to draw Daily Allowance double the amount entitled to him/her when he/she performs the duties outside the State and halt;

(iv) a Sitting Allowance of one hundred and fifty rupees per day for the entire period of the Assembly Session Computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

- (v) fuel (Petrol) of two hundred litres for Head Quarter use;
- (vi) a Parliamentary Assistant Allowance of two thousand rupees;

- (vii) a mileage allowance of two rupees and fifty paise per Kilometer as propulsion cost for the use of his Official Car on official duty.
- (C) To each Minister of State shall be paid,--
- (i) a Salary of two thousand five hundred rupees;
- (ii) a Sumptuary Allowance of four thousand and five hundred rupees;
- (iii) a Daily Allowance of two hundred rupees while on tour and halt within the State of Assam:

Provided that each Minister of State shall be entitled to draw Daily Allowance double the amount entitled to him/her when he/she performs the duties outside the State and halt;

(iv) a Sitting Allowance of one hundred and fifty rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible it any Minister of State performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

- (v) fuel (Petrol) of two hundred litres or Head-Quarter use;
- (vi) a Parliamentary Assistant Allowance of two thousand rupees; and
- (vii) a Mileage Allowance of two rupees and fifty paise per kilometer as propulsion cost for the use of his official Car on official duty.
- (D) Each Deputy Minister shall be paid:
- (i) a Salary of two thousand two hundred and fifty rupees;
- (ii) a Sumptuary Allowance of four thousand rupees;
- (iii) The Daily Allowance shall he paid at the rate of two hundred rupees while on tour and halt within the State of Assam:

Provided that each Deputy Minister shall be entitled to draw the Daily Allowance double the amount entitled to him/her when he/she performs the duties outside the State and halt.

(iv) a Sitting Allowance of one hundred and fifty rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Deputy Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session:

(v) fuel (Petrol) of two hundred litres for Head-Quarter use; and

(vi) a Mileage Allowance of two rupees and fifty paise per Kilometer as propulsion cost for the use of his official Car on official duty."